

1	2	3
8	Himachal Pradesh	2010
9	Jammu and Kashmir	2010
10	Jharkhand	2010
11	Karnataka	2010
12	Kerala	2010
13	Madhya Pradesh	2010
14	Maharashtra	2010
15	Manipur-Tripura	2010
16	Nagaland	2011
17	Orissa	2010
18	Punjab	2010
19	Rajasthan	2010
20	Sikkim	2010
21	Tamil Nadu	2010
22	Uttarakhand	2010
23	Uttar Pradesh	2010
24	West Bengal	2010

**Reasons for delay in refunding deposited
amount in CAMPA funds**

*195. SHRI JAGAT PRAKASH NADDA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any request has been received from the State Government of Himachal Pradesh for the refund of crores of rupees deposited inadvertently in Compensatory Afforestation Fund Management and Planning Authority (CAMPA) funds, and if so, the details thereof; and

(b) The reasons for delay in refunding the deposited amount to the State Government?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATRAJAN): (a) and (b) Yes, Sir. Following the requests received from the Government of Himachal Pradesh, a meeting was convened on 12th November 2010 in the Ministry of Environment and Forests, in which officers of the Government of Himachal Pradesh also participated, to discuss the issue whether the 'cost of trees' of R.s.240 crores, which the Ministry of Defence (DRDO) had paid into the Himachal Pradesh State CAMPA account maintained by the Ad-hoc CAMPA, on account of diversion of 732.78 ha of forest land in Paonta Sahib, Distt Sirmour, Himachal Pradesh to the DRDO should be held in the CAMPA account or should be transferred to the State Government. It was decided that the funds which accrued to the State at the cost of forest ecology should form part of the CAMPA funds which are being retained as a separate corpus on the basis of orders of the Hon'ble Supreme Court of India.

The matter has since remained under consideration of the National CAMPA Advisory Council, who referred the issue to a High Level Committee, which included the Principal Chief Conservator of forests, Himachal Pradesh as one of the Members. The recommendations of this Committee on the matter which have since been received.

The issue was considered in the 24th meeting of the *Ad-hoc* CAMPA on 8th August 2013, and it was recommended to transfer the proceeds on account of cost of trees of the said DRDO Project to the Government of Himachal Pradesh.

Categories for emission norms

*196. SHRI ANIL MADHAV DAVE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there are any categories for emission norms devised by the Ministry;

(b) the kind of companies/industries that are supposed to disclose data related to Carbon Emission;

(c) the number of companies that have disclosed the data related to Carbon Emission; and